



Legislative Assembly of the State Goa

**The Goa State Commission for  
Backward Classes (Amendment)  
Bill, 2015.**

*(Bill No. 3 of 2015)*

\_\_\_\_\_  
(To be introduced in the Legislative Assembly of Goa)  
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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
MARCH, 2015**

**The Goa State Commission for Backward  
Classes (Amendment) Bill, 2015.**

*(Bill No. 3 of 2015)*

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BILL

5 *further to amend the Goa State Commission for  
Backward Classes Act, 1993 (Goa Act 13 of  
1993).*

Be it enacted by the Legislative Assembly of  
Goa in the sixty-sixth Year of the Republic of India,  
as follows:-

10 3. *Short title and commencement:*— (1) This  
Act may be called the *Goa State Commission for  
Backward Classes (Amendment) Act, 2015.*

(2) It shall come into force on such date as the  
Government may, by notification in the Official  
Gazette, appoint.

15 4. *Amendment of section 3.*— In section 3 of  
the Goa State Commission for Backward Classes  
Act, 1993 (Goa Act No. 13 of 1933), in sub-section  
(2), in clause (c), for the words “two persons”,  
the words “three persons ” shall be substituted.

**Statement of Objects and Reasons**

The Bill seeks to amend section 3 of the Goa  
State Commission for Backward Classes Act, 1993  
(Goa Act 13 of 1993) so as to enable the  
Government to nominates three persons, having  
special knowledge in matters relating to  
backward classes on the State Commission for  
Backward Classes by way of addition of one  
member.

**Financial Memorandum**

The approximate financial implication, due to  
addition of one member of the Commission stands  
to Rs. 2100/- p.m. towards the sitting allowances  
and telephone bill of the member.

**Memorandum regarding delegated Legislation**

Clause 1 (2) of the Bill empowers the  
Government to issue Notification for appointing a  
date to bring into force the Act.

This delegation is of normal character.

Panaji-Goa  
25th February, 2015

**SHRI MAHADEV NAIK**  
Hon. Minister for  
Social Welfare.

Assembly Hall,  
Porvorim-Goa,  
25th February, 2015

**SHRI N. B. SUBHEDAR**  
Secretary to the Legislative  
Assembly of Goa.

### **Governor's Recommendation**

In pursuance of Article 207 of the Constitution of India, I, Smt. Mridula Sinha, the Governor of Goa, hereby recommend to the Legislative Assembly of Goa, the introduction and the consideration of the Goa Contingency Fund (Fourth Amendment) Bill, 2015.

RAJ BHAVAN  
Date:11/03/2015.

**SMT. MRUDULA SINHA**  
Governor of Goa.

### **Annexure**

(Extract of section 3 of the Goa State Commission of Backward Classes Act.)

#### **Chapter II**

#### **Commission for Backward Classes**

3. *Constitution of the State Commission for Backward Classes.*— (1) The State Government shall constitute a body to be known as the State Commission for Backward Classes to exercise the powers conferred on, and to perform the functions assigned to it under this Act.

(2) The Commission shall consist of the following Members nominated by the State Government:—

(a) a Chairperson, who is or has been a judge of a High Court or District Judge or \*9 [a person who is qualified to be appointed as a Judge of a High Court or as a District Judge];

(b) a social scientist;

(c) two persons, who have special knowledge in matters relating to backward classes; and

(d) a Member-Secretary, who is or has been an Officer of the State Government in the rank of a Secretary or above, to the Government.

Assembly Hall,  
Porvorim-Goa,  
25th February, 2015

**SHRI N. B. SUBHEDAR**  
Secretary to the Legislative  
Assembly of Goa.